

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
17-11-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

**CP (IB) No. 357/7/HDB/2022**  
U/s 7 of IBC, 2016

**IN THE MATTER OF:**

REC Limited

**...Financial Creditor**

**Vs**

Nagai Power Private Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Ld. Counsel Mr. Siddharth Srivastava for the Financial Creditor present.

Issue notice to the Corporate Debtor through speed post it shall be taken within 3 days from today and file proof of service well before next date of hearing. Counter if any, shall be filed by Corporate Debtor before next date of hearing.

List the matter on 02.12.2022.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**